

Central Administrative Tribunal

Principal Bench: New Delhi

CP 29/95

New Delhi, this the 20th day of March, 97

OA 994/95

Vijay Kumar s/o Shri Om Prakash WZ-283-A, Sudershan Park, New Delhi. (By Shri T.C.Aggarwal, Advocate)

...Petitioner

Versus

Smt. N.J.Krishna,
Director General,
Department of Advertising &
Visual Publicity,
PTI Building, Parliament Street
New Delhi.
(By Shri VSR Krishna, Advocate)

... Respondents

ORDER (Oral)

By Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)-

By the order complained against, the respondents were directed to consider representation of the petitioner as and when it is made and they will also verify the length of service with regard to the petitioner. The allegation was that the petitioner had completed 240/206 days as casual labour in a given year. The respondents have filed counter affidavit stating that they verified and found that he has not completed 206 days. The learned counsel for the petitioner disputes this fact now arrived at after verification.

2. On these facts, no contempt can be made out against the respondents at this stage. If the petitioner has any dispute as to the allegation of verification or the varacity of the allegations he may approach the appropriate forum for remedy, except by contempt proceedings.

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- 3. Learned counsel for the respondents says that petitioner's name is there in the Live Casual Labour Register belonging to the category of those who have not yet been granted the temporary status and the petitioner will be granted temporary status in accordance with rules and as and when he completes 206 days.
- 4. With these observations, the Contempt Petition is disposed of and notices are discharged giving liberty to the petitioner to agitate the method of verification and content of verification done by the respondents, in the appropriate forum.

(S.P.Biswas). Member (A) (Dr. Jose P. Verghese) Vice-Chairman (J)

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